

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5566  
ANSWERED ON:02.05.2005  
EPF OF HUDA EMPLOYEES  
Bishnoi Shri Kuldeep

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Haryana Urban Development Authority (HUDA) is defaulter in depositing the amount of EPF of their employees with the Regional Provident Fund Commissioner, Karnal;
- (b) if so, the reasons therefor;
- (c) the extent of EPF of HUDA employees that has not been deposited with the Employees Provident Fund Organization so far;
- (d) whether any deadlock for depositing the amount of EPF of their employees of HUDA has been announced by the Regional Provident Fund Commissioner, Karnal to the authority of HUDA; and
- (e) if so, the details thereof and the steps taken by the Government to ensure prompt payment of EPF savings to the retiring employees of HUDA?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a): Yes, Sir.
- (b): The establishment has been granted exclusion from the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. However, due to non-submission of necessary details the transfer of funds has not taken place.
- (c): An amount of Rs. 30.87 crores assessed as dues towards contribution and damages is to be paid by HUDA to the Employees' Provident Fund Organization.
- (d): Notice for depositing the amount has already been issued by the Regional Provident Fund Commissioner, Karnal to the HUDA.
- (e): Claims received from outgoing employees of HUDA as on 31.3.2005 are being settled by Regional Provident Fund Commissioner, Karnal. No claims are pending as on date.